

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

**LOK SABHA**  
**UNSTARRED QUESTION No. 1939**  
TO BE ANSWERED ON 29.12.2017

**Enforcement Mechanism for e-waste**

1939. DR. SWAMI SAKSHIJIMAHARAJ:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government has formulated any legislative and enforcement mechanism to save the country from becoming the dumping ground of e-waste from developed countries;
- (b) if so, the details thereof; and
- (c) the steps being taken by the Government to review the existing legislative framework?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE**  
**(DR. MAHESH SHARMA)**

- (a)& (b) Import and export of hazardous and other waste including used electrical and electronic equipments is regulated by the Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016. As per provisions of these rules import of e-waste from any other country is not permitted for disposal within country. However, permission for import of used electrical and electronic equipments with sufficient residual life is granted by this Ministry on case to case basis after examination of applications by expert committee. In addition, Ministry has also notified E-waste (Management) Rules, 2016 where provisions have been made for collection, transportation, storage, dismantling and recycling of e-waste within the country in environmentally sound manner.
- (c) The Government has comprehensively revised Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008 and e-waste (Management & handling) Rules, 2011, and notified Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016 and E-Waste (Management) Rules in 2016 to ensure better management of e-waste in the country. Further based on representations from various stakeholders Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016 has been amended in July 2016 and February, 2017. The draft notification for amendment in E-Waste (Management) Rules 2016 has been issued in October 2017.

\*\*\*\*